

a decision was taken in August, 1978 with the approval of the then Labour Minister to reconstitute the Council and the interests concerned have been addressed in the matter for nominating their representatives. Steps are being taken to reconstitute the other bodies.

Representation from the Provident Fund Employees Federation

403. SHRI HARKISHAN SINGH SURJEET: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any representation from the Provident Fund Employees Federation about their grievances;

(b) if so, what are the details thereof; and

(c) what steps Government propose to take to redress their grievances?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) to (c) Representations have been received from the All India Employees' Provident Fund Staff Federation, New Delhi and from the All India Employees' Provident Fund Staff Federation, Bangalore. The All India Employees' Provident Fund Staff Federation, New Delhi has requested for implementation of the recommendations of the Sub-Committee of the Central Board of Trustees, Employees' Provident Fund and payment of Bonus to the employees of the Organisation. The All India Employees Provident Fund Staff Federation, Bangalore has demanded Bonus reduction in workload, restriction on bringing Accounts Officers on deputation and withdrawal of victimisation. Another demand is that the Report of the Sub-Committee be published and that the Federation be invited for negotiations for a long term settlement. The question of bonus and implementation of the recommendations of the Sub-Committee are under Government's consideration. The other matters are reported to be under consideration of a Sub-Committee of

the Central Board of Trustees of the Employees' Provident Fund Organisation.

Recommendations of the Seminars on industrial safety

404. SHRI HARKISHAN SINGH SURJEET: Will the Minister of LABOUR be pleased to state:

(a) what were the decision and recommendations of the two seminars on industrial safety held in Calcutta and Dhanbad during the last week of January, 1980; and

(b) What is Government's reaction thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) A seminar on "Workers participation in safety in coal mines" was held under the auspices of Indian National Mine Workers' Federation in Dhanbad from 26th to 28th January, 1980. The conclusions of the Seminar relate to joint inspections by the representatives of the management and workers and formation of a Committee of representatives of the union and the management to monitor the functioning of the Vocational Training Centres.

Government have no information regarding any seminar held at Calcutta.

(b) It is for the management of mines to take necessary action in the matter.

Prohibition for contract labour for loading and unloading of coal in locosheds and yards

405. SHRI HARKISHAN SINGH SURJEET: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Central Advisory Contract Labour Board has decided to prohibit use of contract labour for loading and unloading of Coal in Locosheds and Yards including cinder picking;

(b) if so, the date on which this decision was taken by the Board and

the steps taken to issue appropriate Notification; and

(c) whether Government have issued necessary Notifications to implement the Board's decision and if not, what are the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) to (c) In its ninth meeting held on 13th December, 1977, the Central Advisory Contract Labour Board, on the basis of the report of its Committee, recommended to Government to take such a step. The matter was taken up with the Ministry of Railways and is still under consideration.

Wage Board report for Journalists

406. DR. BHAI MAHAVIR:

SHRI S. W. DHABE:

SHRIMATI AMBIKA SONI:

SHRI R. NARASINHA REDDY:

SHRI RAMANAND YADAV:

SHRIMATI AMARJIT KAUR:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have received the wage Board Report for non-working Journalists and working Journalists;

(b) if so, what are the main recommendations made therein; and

(c) if the reply to part (a) above be in the negative by when the report is likely to be submitted?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) and (b) The Wage Boards for Working Journalists and non-Journalist Newspapers Employees had submitted interim reports in 1977 recommending interim wage rates. They did not submit their final reports. The Wage Boards were replaced by Tribunals for working Journalists and Non-Journalist Newspaper employees on 9-2-1979. The reports of the Tribunals have not been received yet.

(c) The recommendation of the Tribunals are expected shortly.

Representation from the All India ESIC Employees' Federation

407. SHRIMATI KANAK MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any representation from the All India ESIC Employees' Federation about their grievances;

(b) if so, what are the details thereof; and

(c) what steps Government have taken to ameliorate them?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) Yes.

(b) The All India Employees' State Insurance Corporation Employees' Federation have represented for payment of bonus to the employees of the E.S.I. Corporation. The Federation has also requested that Government's decision on the recommendations of the Pay Committee be expedited.

(c) The matter is receiving attention and decisions are expected to be taken soon.

Plantation labour

408. SMT. KANAK MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) what steps Government propose to take to improve the working conditions of plantation workers; and

(b) whether Government propose to pursue the Plantation Labour (Amendment) Bill, 1974?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) The Plantations Labour Act, 1951 contains necessary provisions for improving and safeguarding conditions of plantation workers.

(b) The recommendations of the Joint Committee of Parliament on the